

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 1076/99

Date of Decision : 12.6.2000

A.R.Keluskar _____ Applicant.

Shri S.P.Kulkarni _____ Advocate for the
Applicant.

VERSUS

Union of India & Others, _____ Respondents.

Shri V.S.Masurkar _____ Advocate for the
Respondents.

CORAM :

The Hon'ble Shri D.S.Baweja, Member (A)

The Hon'ble Shri S.L.Jain, Member (J)

- (i) To be referred to the Reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library

D.S.Baweja
(D.S.BAWEJA)
MEMBER (A)

mrj*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.1076/99

Monday this the 12th day of June,2000.

CORAM : Hon'ble Shri D.S.Baweja, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

Ankush R.Keluskar,
T.O.A.(G),15390,
O/O the A.O.T.R.-II
(E-1) M.T.N.L.,
Mumbai.

...Applicant

By Advocate Shri S.P.Kulkarni

V/S.

Union of India through

1. The Divisional Engineer,
M.T.N.L., I.I.T.(R.S.U.),
Powai Telephone Exchange,
Mumbai.
2. The General Manager (E.I.)
M.T.N.L., Kailas Commercial
Complex, L.B.S.Marg,
Vikhroli (West),
Mumbai.
3. The Chief General Manager,
(C.G.M.), M.T.N.L.,
Telephone House,
Dadar (West),
V.S.Marg, Mumbai.

... Respondents

By Advocate Shri V.S.Masurkar

 ..2/-

O R D E R (ORAL)

{Per : Shri D.S.Baweja, Member (A)}

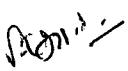
The applicant has filed this OA. seeking relief of directing respondents to drop the proceedings initiated as per chargesheet dated 27.5.1998 on account of delay as the proceedings have not yet been finalised at the time of filing of the OA. He has also sought an alternative relief that respondents be directed to complete the enquiry within a period of two months and pending finalisation of the same, he should be promoted on adhoc basis.

2. Notices have been issued to the respondents. However, the written statement has not been filed so far.

3. Heard Shri S.P.Kulkarni, learned counsel for the applicant and Shri V.S.Masurkar, learned counsel for the respondents.

4. Since the applicant has sought a prayer that respondents be directed to complete the enquiry within a period of two months as an alternative relief, we are of the considered opinion that the matter can be disposed of by giving suitable direction to the respondents to complete the disciplinary proceedings expeditiously.

5. In the result of the above, OA. is disposed of with a direction to the respondents to complete the disciplinary proceedings within a period of six months from today. In case the disciplinary proceedings are not completed within this period, the case of the applicant shall be considered for adhoc promotion as per the extant rules. No order as to costs.


(S.L.JAIN)

MEMBER (J)


(D.S.BAWEJ)

MEMBER (A)

mrj.